

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:838
ANSWERED ON:02.03.2010
COMMITTEE FOR AMENDMENT IN MMDR ACT
Kataria Shri Lal Chand

Will the Minister of MINES be pleased to state:

- (a) whether any high level Committee had been constituted by the Government to suggest amendments to the Mines and Minerals (Development and Regulations) (MMDR) Act;
- (b) if so, the composition of the committee;
- (c) the recommendations made by the said committee; and
- (d) the time by which a final decision on the said recommendations is likely to be taken by the Government?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

(a) to (d): A high level Committee under the Chairmanship of Shri Anwarul Hoda, was constituted on 14th September, 2005 in the Planning Commission to suggest to review the National Mineral Policy, 1993 and the Mines and Minerals (Development and Regulation) Act, 1957. The composition of the Committee and the recommendations made by the said Committee are available on website of Ministry of Mines (<http://www.mines.gov.in>). Based on the recommendations of Hoda Committee, the Government has taken the following steps :-

- (i) enunciated National Mineral Policy 2008.
- (ii) notified revised rates of royalty in respect of minerals (other than coal, lignite, sand for stowing and minor minerals) on 13.8.2009 in terms of advalorem system where administratively possible.
- (iii) circulated a guidelines to all the State Governments on 24-06-2009 for streamlining grant of mineral concessions.
- (iv) circulated a Model State Mineral Policy to all States for revising or formulating their Mineral Policies in terms of National Mineral Policy 2008 for scientific and systematic management of mineral resources.
- (v) Consultant appointed for preparation of draft Sustainable Development Framework (SDF) for the Indian Mining Sector.
- (vi) constituted Coordination-cum-Empowered Committee in Central Government which includes representatives from Ministry of Mines, Environment and Forest, Defence, Home Affairs, Steel, Directorate General of Civil Aviation, Indian Bureau of Mines and Geological Survey of India to monitor and minimize delays in grant of mineral concessions.
- (vii) Drafted a new legislation for regulating mining sector in the country for seeking approval of the Parliament.